

**DIRECTORATE GENERAL OF FOREIGN TRADE  
(DES-VI SECTION)**

**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.11/85  
DATED 27.09.2018, HELD ON 11.10.2018.**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: [p.sahu@gov.in](mailto:p.sahu@gov.in)
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

The Meeting No. 11/85 of Norms Committee-VI for the year 2018-19 scheduled for 27.09.2018 was held on 11.10.2018 under the Chairmanship of Shri Satyen Sharda, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

| Sl. No. | Name & Designation                               | Department |
|---------|--------------------------------------------------|------------|
| 1       | Shri Bikram Nath, AD                             | MoFPI      |
| 2       | Shri D.N. Mathur, Technical Expert (Consultant)  | DGFT       |
| 3       | Shri Shaish Kumar, Technical Expert (Consultant) | DGFT       |
| 4       | Shri S.Kipgen, Deputy DGFT                       | DGFT       |
| 5       | Shri Pradyumna Sahu, FTDO                        | DGFT       |

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| Case No.:9/5/85-ALC3/2018           | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| 1 HQ File<br>:01/85/050/00037/AM19/ | RLA File<br>:07/24/040/00283/AM16/        | Lic.No/Date:0710109124<br>03.12.2015       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the reply of the firm to DL issued by MoFPI was given to TA on 18.09.2018. The comments of the TA is still



awaited. The Committee decided to send a reminder to TA to expedite the comments.  
The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 41/11/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Party Name:</b> BELOOR BAYIR BIOTECH LTD, | <b>Meet No/Date:</b> 11/85-ALC3/2018<br>27.09.2018 | <b>Status:</b> Deferred         |
| <b>HQ File</b><br>:01/85/050/00109/AM19/                                                                                                                                                                                                                                                                                                                                                                                                             | <b>RLA File</b><br>:07/24/040/00344/AM16/    | <b>Lic.No/Date:</b> 0710109256<br>12.01.2016       | <b>Defer</b><br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant.                                                                                                                                                                                                                                                                                              |                                              |                                                    |                                 |
| 2<br>i) There are 10 Export Products- various tablets and capsules. Export quantity may be furnished in Nos. of tablets/capsules in each export.<br>ii) Composition of each export product certified by the designated Authority<br>iii) Where ever import item is extract, COA from the Foreign supplier showing content of active ingredient and detailed working for arriving at the import quantity and wastage claimed within may be furnished. |                                              |                                                    |                                 |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                                                                                                                                                                                                              |                                              |                                                    |                                 |

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| <b>Case No.:</b> 2/6/85-ALC3/2016                                                                                                          | <b>Party Name:</b> KAMALA CONSUMER CARE PVT LTD | <b>Meet No/Date:</b> 11/85-ALC3/2018<br>27.09.2018 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00029/AM17/                                                                                                          | RLA File<br>:09/24/040/00501/AM16/              | Lic.No/Date:0910063332<br>29.02.2016               | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> The reply of the firm has been forwarded to Technical Authority, i.e., MoFPI on 16.10.2018 for examination and comments. |                                                 |                                                    |                          |
| The case stands deferred to 15.11.2018.                                                                                                    |                                                 |                                                    |                          |

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| <b>Case No.:</b> 32/11/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                             | <b>Party Name:</b> BELOOR BAYIR BIOTECH LTD, | <b>Meet No/Date:</b> 11/85-ALC3/2018<br>27.09.2018 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00100/AM19/                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:07/24/040/00407/AM16/           | Lic.No/Date:0710109518<br>15.03.2016               | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant.                                                                                                                                                                                                                                                         |                                              |                                                    |                          |
| 4<br><div style="margin-left: 40px;">i) Composition of the export product approved by the designated authority<br/>ii) Export Obligation may be shown in terms of Nos. and not in Kg.<br/>iv) Where ever import item is extract, COA from the Foreign supplier showing content of active ingredient and detailed working for arriving at the import quantity and wastage claimed within may be furnished.</div> |                                              |                                                    |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                                                                                                                                                                         |                                              |                                                    |                          |

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| 5 | <b>Case No.:</b> 17/11/85- | <b>Party</b> | <b>Meet No/Date:</b> 11/85- | <b>Status:</b> Deferred |
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| <b>ALC3/2018</b>                                                                                                                                                                                                    | Name:INTERNATIONAL FREEZFISH EXPORTS | ALC3/2018<br>27.09.2018              |                          |
| HQ File<br>:01/85/050/00085/AM19/                                                                                                                                                                                   | RLA File<br>:10/24/040/00122/AM16/   | Lic.No/Date:1010059433<br>21.03.2016 | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and observed that the application of the firm has been forwarded to TA, i.e., Central Institute of Fisheries Technology (CIFT) for examination and comments. |                                      |                                      |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                             |                                      |                                      |                          |

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| <b>Case No.:10/8/85-ALC3/2016</b>                                                                                                                                                                              | Party Name:ARJUNA NATURAL EXTRACTS LIMITED                                                           | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | <b>Approved</b> |
| HQ File<br>:01/85/050/00076/AM17/                                                                                                                                                                              | RLA File<br>:10/24/040/00042/AM17/                                                                   | Lic.No/Date:1010059564<br>26.07.2016       |                 |
| <b>Decision :</b> NC considered the case as per agenda and decided to <b>ratify</b> the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under : |                                                                                                      |                                            |                 |
| 6                                                                                                                                                                                                              | Export item                                                                                          |                                            |                 |
|                                                                                                                                                                                                                | Boswellia Serrata Extract<br>(3-0-Acetyl-11-Keto-B-Boswellic Acid<br>(AKBA) Content NLT 10% by HPLC) | 1 Kg.                                      |                 |
|                                                                                                                                                                                                                | Import recommended                                                                                   |                                            |                 |
|                                                                                                                                                                                                                | Gum Myrrh (AKBA content 2.5% by HPLC)                                                                | 4.0 Kg                                     |                 |
| RA may take subsequent consequential action accordingly.                                                                                                                                                       |                                                                                                      |                                            |                 |

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| <b>Case No.:</b> 1/8/85-ALC3/2016                                                                                                                        | Party Name:NEWBY TEAS OVERSEAS PVT.LTD., | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | <b>Status:</b> Deferred  |
| HQ File<br>:01/85/050/00067/AM17/                                                                                                                        | RLA File<br>:02/24/040/00084/AM17/       | Lic.No/Date:0210206901<br>17.08.2016       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to forward the reply of the firm to Technical Authority for examination and comments. |                                          |                                            |                          |
| The case stands deferred to 15.11.2018.                                                                                                                  |                                          |                                            |                          |

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| <b>Case No.:12/8/85-ALC3/2016</b> | Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,                                                                                                                 | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00078/AM17/ | RLA File<br>:02/24/040/00085/AM17/                                                                                                                       | Lic.No/Date:0210206902<br>17.08.2016       | Defer<br>Date:15.11.2018 |
| 8                                 | <b>Decision :</b> NC considered the case as per agenda and decided to forward the reply of the firm to Technical Authority for examination and comments. |                                            |                          |



The case stands deferred to 15.11.2018.

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| Case No.:4/8/85-ALC3/2016         | Party Name:AMBOOTIA TEA EXPORTS PVT. LTD. | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00070/AM17/ | RLA File<br>:02/24/040/00098/AM17/        | Lic.No/Date:0210206938<br>26.08.2016       | Defer<br>Date:15.11.2018 |

9 **Decision :** NC considered the case as per agenda and noted that RA Kolkata was requested to clarify why pre-import condition has not been imposed in this case. The firm was requested to clarify the variety & origin of imported leaf tea to be blended with Indian tea. The reply of RA and firm are still awaited. The Committee decided to remind them to furnish information immediately.

The case stands deferred to 15.11.2018.

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| Case No.:10/5/85-ALC3/2018        | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00038/AM19/ | RLA File<br>:10/24/040/00057/AM17/     | Lic.No/Date:1010059603<br>07.09.2016       | Defer<br>Date:15.11.2018 |

10 **Decision :** NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e. MoFPI is awaited. Committee decided to request the TA to expedite the comments.

The case stands deferred to 15.11.2018.

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| Case No.:8/14/85-ALC3/2016        | Party Name:AMBOOTIA TEA EXPORTS PVT. LTD. | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00132/AM17/ | RLA File<br>:02/24/040/00108/AM17/        | Lic.No/Date:0210207003<br>16.09.2016       | Defer<br>Date:15.11.2018 |

11 **Decision :** NC considered the case as per agenda and noted that RA Kolkata was requested to clarify why pre-import condition has not been imposed in this case. The reply of RA is still awaited. The Committee decided to remind RA, Kolkata to furnish reply immediately.

The case stands deferred to 15.11.2018.

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| Case No.:12/14/85-ALC3/2016       | Party Name:AMBOOTIA TEA EXPORTS PVT. LTD. | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00136/AM17/ | RLA File<br>:02/24/040/00112/AM17/        | Lic.No/Date:0210207004<br>16.09.2016       | Defer<br>Date:15.11.2018 |

12 **Decision :** NC considered the case as per agenda and noted that RA Kolkata was requested to clarify why pre-import condition has not been imposed in this case. The reply of RA is still awaited. The Committee decided to remind RA, Kolkata to furnish reply immediately.



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The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 18/11/85-<br>ALC3/2018                                                                                                                                                                                    | Party Name:INDO GERMAN<br>ALKALOIDS | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00086/AM19/                                                                                                                                                                                          | RLA File<br>:03/94/040/00729/AM17/  | Lic.No/Date:0310809109<br>10.11.2016           | Defer<br>Date:15.11.2018 |
| 13 <b>Decision :</b> NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA. NC decided to remind RA to send hard copy of the application for further necessary action. |                                     |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                    |                                     |                                                |                          |

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| <b>Case No.:</b> 10/15/85-<br>ALC3/2016                                                                                                                                                                                                                                              | Party Name:AMBOOTIA<br>TEA EXPORTS PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00153/AM17/                                                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00129/AM17/           | Lic.No/Date:0210207139<br>17.11.2016           | Defer<br>Date:15.11.2018 |
| 14 <b>Decision :</b> NC considered the case as per agenda and noted that RA Kolkata was requested to clarify why pre-import condition has not been imposed in this case. The reply of RA is still awaited. The Committee decided to remind RA, Kolkata to furnish reply immediately. |                                              |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                                              |                                              |                                                |                          |

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| <b>Case No.:</b> 11/15/85-<br>ALC3/2016                                                                                                                                                                                                                                              | Party Name:AMBOOTIA<br>TEA EXPORTS PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00154/AM17/                                                                                                                                                                                                                                                    | RLA File<br>:02/24/040/00128/AM17/           | Lic.No/Date:0210207138<br>17.11.2016           | Defer<br>Date:15.11.2018 |
| 15 <b>Decision :</b> NC considered the case as per agenda and noted that RA Kolkata was requested to clarify why pre-import condition has not been imposed in this case. The reply of RA is still awaited. The Committee decided to remind RA, Kolkata to furnish reply immediately. |                                              |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                                              |                                              |                                                |                          |

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| <b>Case No.:</b> 12/15/85-<br>ALC3/2016                                                                                                                                                                                              | Party Name:GRAINSPAN<br>NUTRIENTS PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00155/AM17/                                                                                                                                                                                                    | RLA File<br>:08/24/040/00398/AM17/          | Lic.No/Date:0810139454<br>04.01.2017           | Defer<br>Date:15.11.2018 |
| 16 <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued MoFPI DL on 16.07.2018. The reply of the firm is still awaited. NC decided to send a reminder to the firm to furnish reply immediately. |                                             |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                              |                                             |                                                |                          |



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| Case No.:4/1/85-ALC3/2017         | Party Name:MEHTA STONE CONSORTIUM                                                                                                                                                                                                                                 | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00004/AM18/ | RLA File<br>:05/24/040/00564/AM17/                                                                                                                                                                                                                                | Lic.No/Date:0510401816<br>01.03.2017       | Defer<br>Date:15.11.2018 |
| 17                                | <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 20.07.2018 on which reply is still awaited. NC decided to send a reminder to the firm to furnish reply immediately.<br><br>The case stands deferred to 15.11.2018 |                                            |                          |

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| Case No.:9/2/85-ALC3/2017         | Party Name:APEEJAY TEA LIMITED,                                                                                                                                                                                                                                   | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00019/AM18/ | RLA File<br>:02/24/040/00237/AM17/                                                                                                                                                                                                                                | Lic.No/Date:0210207459<br>10.03.2017       | Defer<br>Date:15.11.2018 |
| 18                                | <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 21.09.2018 on which reply is still awaited. NC decided to send a reminder to the firm to furnish reply immediately.<br><br>The case stands deferred to 15.11.2018 |                                            |                          |

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| Case No.:12/2/85-ALC3/2018        | Party Name:BAWA FISHMEAL & OIL CO                                                                                                                                                                                                                        | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00021/AM19/ | RLA File<br>:07/24/040/00046/AM18/                                                                                                                                                                                                                       | Lic.No/Date:0710111670<br>26.05.2017       | Defer<br>Date:15.11.2018 |
| 19                                | <b>Decision :</b> NC considered the case as per agenda and noted that the comments of Technical Authority, i.e. MoFPI is awaited. NC decided to send a reminder to TA to furnish comments at the earliest.<br><br>The case stands deferred to 15.11.2018 |                                            |                          |

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| Case No.:7/11/85-ALC3/2018        | Party Name:PREMIER GLOBAL CORPORATE SOLUTIONS PRIVATE LIMITED                                                                                                                                                                                     | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00075/AM19/ | RLA File<br>:07/24/040/00080/AM18/                                                                                                                                                                                                                | Lic.No/Date:0710111709<br>05.06.2017       | Defer<br>Date:15.11.2018 |
| 20                                | <b>Decision :</b> NC considered the case as per agenda and noted that hard copy of the application has not been received from RA, Bengaluru. NC decided to remind RA to send hard copy immediately.<br><br>The case stands deferred to 15.11.2018 |                                            |                          |

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| Case No.:33/11/85-ALC3/2018 | Party Name:BELOOR BAYIR BIOTECH LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred |
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| HQ File<br>:01/85/050/00101/AM19/                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:07/24/040/00074/AM18/ | Lic.No/Date:0710111717<br>07.06.2017 | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant.                                                                                                                                                                                                                                |                                    |                                      |                          |
| i) Composition of each of the 5 export products approved by the designated Authority<br>ii) Export obligation may be shown in terms of Nos. of Tablets/Capsules.<br>iii) Where ever import item is extract, COA from the foreign supplier showing content of active ingredient and detailed working for arriving at the import quantity and wastage claimed there in may be furnished. |                                    |                                      |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                                                                                                                                                |                                    |                                      |                          |

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| <b>Case No.:36/11/85-ALC3/2018</b>                                                                                                                                                                                                                                                                             | Party Name:BELOOR BAYIR BIOTECH LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00104/AM19/                                                                                                                                                                                                                                                                              | RLA File<br>:07/24/040/00075/AM18/  | Lic.No/Date:0710111716<br>07.06.2017       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant.                                                                                                                                                        |                                     |                                            |                          |
| i) Copy of Drug manufacturing license/approval from Designated Authority may be furnished for each of the 4 Export Products.<br>ii) Total Export Obligation in terms Nos. of capsules for each export item may be furnished.<br>iii) Wastage claimed on Net content of <b>API</b> as per approved composition. |                                     |                                            |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                                                                        |                                     |                                            |                          |

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| <b>Case No.:3/4/85-ALC3/2017</b>                                                                                                                                                   | Party Name:APEEJAY TEA LIMITED,    | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00046/AM18/                                                                                                                                                  | RLA File<br>:02/24/040/00048/AM18/ | Lic.No/Date:0210207679<br>13.06.2017       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the reply of the firm is still awaited. NC decided to send a reminder the firm to furnish reply immediately. |                                    |                                            |                          |
| The case stands deferred to 15.11.2018                                                                                                                                             |                                    |                                            |                          |

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| <b>Case No.:2/1/85-ALC3/2018</b>                                                                                                           | Party Name:DUKES CONSUMER CARE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | <b>Status:Deferred</b>   |
| HQ File<br>:01/85/050/00002/AM19/                                                                                                          | RLA File<br>:09/24/040/00119/AM18/     | Lic.No/Date:0910065259<br>07.07.2017       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> The reply of the firm has been forwarded to Technical Authority, i.e., MoFPI on 16.10.2018 for examination and comments. |                                        |                                            |                          |
| The case stands deferred to 15.11.2018.                                                                                                    |                                        |                                            |                          |



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| 25                                                                                                                                         | Case No.:3/1/85-ALC3/2018         | Party Name:DUKES<br>CONSUMER CARE<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                            | HQ File<br>:01/85/050/00003/AM19/ | RLA File<br>:09/24/040/00118/AM18/           | Lic.No/Date:0910065258<br>07.07.2017           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> The reply of the firm has been forwarded to Technical Authority, i.e., MoFPI on 16.10.2018 for examination and comments. |                                   |                                              |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                    |                                   |                                              |                                                |                          |

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| 26                                                                                                                                         | Case No.:4/1/85-ALC3/2018         | Party Name:KAMALA<br>CONSUMER CARE PVT<br>LTD | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                            | HQ File<br>:01/85/050/00004/AM19/ | RLA File<br>:09/24/040/00130/AM18/            | Lic.No/Date:0910065336<br>08.08.2017           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> The reply of the firm has been forwarded to Technical Authority, i.e., MoFPI on 16.10.2018 for examination and comments. |                                   |                                               |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                    |                                   |                                               |                                                |                          |

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| 27                                                                                                                                         | Case No.:5/1/85-ALC3/2018         | Party Name:KAMALA<br>CONSUMER CARE PVT<br>LTD | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                            | HQ File<br>:01/85/050/00005/AM19/ | RLA File<br>:09/24/040/00126/AM18/            | Lic.No/Date:0910065337<br>08.08.2017           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> The reply of the firm has been forwarded to Technical Authority, i.e., MoFPI on 16.10.2018 for examination and comments. |                                   |                                               |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                    |                                   |                                               |                                                |                          |

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| 28                                                                                                                                                                                                                           | Case No.:16/5/85-<br>ALC3/2017    | Party Name:TASTY BITE<br>EATABLES LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00070/AM18/ | RLA File<br>:31/83/040/00068/AM18/        | Lic.No/Date:3110066859<br>02.09.2017           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority. Comments still awaited. NC decided to request TA to furnish comments at the earliest. |                                   |                                           |                                                |                          |
| The case stands deferred to 15.11.2018                                                                                                                                                                                       |                                   |                                           |                                                |                          |

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| 29                                                                                    | Case No.:12/5/85-<br>ALC3/2017    | Party Name:THE ANANDA-<br>BAG TEA CO. LTD. | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                       | HQ File<br>:01/85/050/00066/AM18/ | RLA File<br>:02/24/040/00099/AM18/         | Lic.No/Date:0210207854<br>13.09.2017           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that RA, Kolkata was |                                   |                                            |                                                |                          |



requested to clarify why pre-import condition has not been imposed in this case. The reply of RA is still awaited. The Committee decided to remind RA, Kolkata to furnish reply immediately.

The case stands deferred to 15.11.2018.

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| <b>Case No.:18/5/85-ALC3/2017</b>                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00072/AM18/                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:08/24/040/00181/AM18/              | Lic.No/Date:0810140993<br>22.09.2017       | Defer<br>Date:15.11.2018 |
| <p><b>Decision :</b> NC considered the case as per agenda and noted that RA Ahmedabad was requested to clarify why pre-import condition has not been imposed in this case. The firm was requested to specify the export item with reference to the item of import. The reply of RA and firm are still awaited. The Committee decided to remind them to furnish information immediately.</p> <p>The case stands deferred to 15.11.2018.</p> |                                                 |                                            |                          |

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| <b>Case No.:5/11/85-ALC3/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:SHREE MALANI FOAMS PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00073/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:09/24/040/00344/AM18/            | Lic.No/Date:0910065610<br>27.10.2017       | Defer<br>Date:15.11.2018 |
| <p><b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant.</p> <p>i) Size wise bifurcation in No. indicating weight of each size.</p> <p>ii) Net content of each import item in each model of export item except packaging material.</p> <p>iii) Net wt. of PU foam in each model.</p> <p>iv) Detailed manufacturing process indicating use of different raw material and their function</p> <p>v) The form of silicone used in manufacturing</p> <p>vi) Justification of wastage asked for</p> <p>vii)</p> <p>The case stands deferred to 15.11.2018.</p> |                                               |                                            |                          |

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| <b>Case No.:1/9/85-ALC3/2017</b>                                                                                                                                                                                   | Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00119/AM18/                                                                                                                                                                                  | RLA File<br>:32/24/040/00028/AM18/             | Lic.No/Date:3210078280<br>01.11.2017       | Defer<br>Date:15.11.2018 |
| <p><b>Decision :</b> NC considered the case as per agenda and decided to give the application of the firm to Technical Consultant for examination and comments.</p> <p>The case stands deferred to 15.11.2018.</p> |                                                |                                            |                          |



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| 33 | Case No.:3/9/85-ALC3/2017                                                                                                                                                                                                                                    | Party Name:AVATAAR HOME FASHION PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00121/AM18/                                                                                                                                                                                                                            | RLA File<br>:32/24/040/00032/AM18/              | Lic.No/Date:3210078308<br>21.11.2017       | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.<br><br>The case stands deferred to 15.11.2018. |                                                 |                                            |                          |

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| 34 | Case No.:37/11/85-ALC3/2018                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:BELOOR BAYIR BIOTECH LTD, | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00105/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00234/AM18/   | Lic.No/Date:0710112473<br>30.11.2017       | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant.<br><br>i) Copy of Drug manufacturing license/approved composition from Designated Authority .<br>ii) Total Export Obligation in terms Nos. of capsules .<br>iii) Wastage claimed on Net content of <b>API</b> as per approved composition.<br><br>The case stands deferred to 15.11.2018. |                                      |                                            |                          |

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| 35 | Case No.:13/10/85-ALC3/2017                                                                                                                                                                                                                                  | Party Name:MANGLAM ARTS            | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00134/AM18/                                                                                                                                                                                                                            | RLA File<br>:13/24/040/00042/AM18/ | Lic.No/Date:1310048805<br>11.12.2017       | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.<br><br>The case stands deferred to 15.11.2018. |                                    |                                            |                          |

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| 36 | Case No.:3/8/85-ALC3/2017                                                                                                                                                                                   | Party Name:MADHU JAYANTI INTERNATIONAL LTD., | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00101/AM18/                                                                                                                                                                           | RLA File<br>:32/24/040/00037/AM18/           | Lic.No/Date:3210078336<br>12.12.2017       | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and decided to give the application of the firm to Technical Consultant for examination and comments.<br><br>The case stands deferred to 15.11.2018. |                                              |                                            |                          |

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| 37 | Case No.:28/10/85- | Party Name:PUSILIN | Meet No/Date:11/85- | Status:Deferred |
|----|--------------------|--------------------|---------------------|-----------------|



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| ALC3/2017                                                                                                                                                                                                                                                                                            | BIOTECHNOLOGY<br>PRIVATE LIMITED   | ALC3/2018<br>27.09.2018              |                          |
| HQ File<br>:01/85/050/00149/AM18/                                                                                                                                                                                                                                                                    | RLA File<br>:06/24/040/00043/AM18/ | Lic.No/Date:0610038762<br>20.12.2017 | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and observed that RA, Kanpur was requested to visit the plant and submit report on requirement of enzymes for production of Chondroitin Sulphate. Report is still awaited. NC decided to remind RA, Kanpur to furnish report at the earliest. |                                    |                                      |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                                                              |                                    |                                      |                          |

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| Case No.:14/10/85-<br>ALC3/2017   | Party Name:AVATAAR<br>HOME FASHION PRIVATE<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00135/AM18/ | RLA File<br>:32/24/040/00038/AM18/                    | Lic.No/Date:3210078350<br>26.12.2017           | Defer<br>Date:15.11.2018 |

38 **Decision :** NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.

The case stands deferred to 15.11.2018.

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| Case No.:20/10/85-<br>ALC3/2017                                                                                                                              | Party Name:MADHU<br>JAYANTI INTERNATIONAL<br>LTD., | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00141/AM18/                                                                                                                            | RLA File<br>:32/24/040/00039/AM18/                 | Lic.No/Date:3210078355<br>02.01.2018           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to give the application of the firm to Technical Consultant for examination and comments. |                                                    |                                                |                          |
| The case stands deferred to 15.11.2018.                                                                                                                      |                                                    |                                                |                          |

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| Case No.:2/10/85-<br>ALC3/2017          | Party Name:ORIENT CRAFT<br>LIMITED                                                                                                                                                                                         | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00123/AM18/       | RLA File<br>:05/24/040/00508/AM18/                                                                                                                                                                                         | Lic.No/Date:0510405286<br>10.01.2018           | Defer<br>Date:15.11.2018 |
| 40                                      | <b>Decision :</b> NC considered the case as per agenda and noted that hard copy of the AA and condition sheet from CLA, Delhi are still awaited. NC decided to remind CLA, Delhi to furnish the documents at the earliest. |                                                |                          |
| The case stands deferred to 15.11.2018. |                                                                                                                                                                                                                            |                                                |                          |

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| Case No.:1/11/85-<br>ALC3/2017    | Party Name:FABRO<br>LEATHER INDUSTRIES<br>LLP | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00151/AM18/ | RLA File<br>:13/24/040/00052/AM18/            | Lic.No/Date:1310048835<br>12.01.2018           | Defer<br>Date:15.11.2018 |
| 41                                |                                               |                                                |                          |



**Decision :** NC considered the case as per agenda and noted that hard copy of the AA and condition sheet from RA, Jaipur are still awaited. NC decided to remind RA, Jaipur to furnish the documents at the earliest.

The case stands deferred to 15.11.2018.

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| Case No.:29/10/85-ALC3/2017       | Party Name:KARTHI<br>HOMEPRODUCTS PRIVATE<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Approved |
| HQ File<br>:01/85/050/00150/AM18/ | RLA File<br>:10/24/040/00052/AM18/                   | Lic.No/Date:1010059870<br>15.01.2018           |          |

**Decision :** NC considered the case as per agenda and decided to **ratify** the norms for the above advance authorization as per recommendation of Technical Consultant allowing the inputs as under :

On the basis of information furnished by the firm, License may be ratified as under with 1% wastage.

42 Export Item

|     |                                         |            |
|-----|-----------------------------------------|------------|
| i)  | Big PET Broom (140 gm) without handle   | 75000 Nos. |
| ii) | Small PET Broom (110 gm) without handle | 53925 No.  |

Import Item

|                  |           |
|------------------|-----------|
| PET Broom Thread | 16595 Kg. |
|------------------|-----------|

RA may take subsequent consequential action accordingly.

|                                   |                                                     |                                                |                          |
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| Case No.:16/10/85-<br>ALC3/2017   | Party Name:LEELA<br>DISTILLERIES PRIVATE<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00137/AM18/ | RLA File<br>:25/24/040/00009/AM18/                  | Lic.No/Date:2510004912<br>23.01.2018           | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that reply of the firm is under examination of MoFPI. NC decided to request MoFPI to furnish comments at the earliest.

The case stands deferred to 15.11.2018.

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| Case No.:5/11/85-<br>ALC3/2017    | Party Name:KAMRIN<br>INTERNATIONAL | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00155/AM18/ | RLA File<br>:08/24/040/00321/AM18/ | Lic.No/Date:0810141931<br>05.02.2018           | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the comments of MoFPI is awaited. NC decided to remind MoFPI to furnish comments at the earliest.

The case stands deferred to 15.11.2018.



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| 45                                                                                                                                                                                                                         | <b>Case No.:13/2/85-ALC3/2018</b> | Party Name:BAWAFISHMEAL & OIL CO   | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                            | HQ File<br>:01/85/050/00022/AM19/ | RLA File<br>:07/24/040/00260/AM18/ | Lic.No/Date:0710112805<br>09.02.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that reply of the firm is awaited. The Committee decided to remind the firm the furnish reply immediately.<br><br>The case stands deferred to 15.11.2018. |                                   |                                    |                                            |                          |

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| 46                                                                                                                                                                                                          | <b>Case No.:4/11/85-ALC3/2017</b> | Party Name:MADHU JAYANTI INTERNATIONAL LTD., | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                             | HQ File<br>:01/85/050/00154/AM18/ | RLA File<br>:32/24/040/00049/AM18/           | Lic.No/Date:3210078396<br>09.02.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to give the application of the firm to Technical Consultant for examination and comments.<br><br>The case stands deferred to 15.11.2018. |                                   |                                              |                                            |                          |

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| 47                                                                                                                                                                                                                                                           | <b>Case No.:2/11/85-ALC3/2017</b> | Party Name:FASHION ACCESSORIES     | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                                                              | HQ File<br>:01/85/050/00152/AM18/ | RLA File<br>:05/23/040/00427/AM18/ | Lic.No/Date:0510405648<br>15.02.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the comments of the Technical Authority, i.e., Textile Commissioner is still awaited. NC decided to remind TA to expedite the comments.<br><br>The case stands deferred to 15.11.2018. |                                   |                                    |                                            |                          |

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| 48                                                                                                                                                                                                                    | <b>Case No.:23/11/85-ALC3/2018</b> | Party Name:FAZLANI EXPORTS PVT.LTD. | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                       | HQ File<br>:01/85/050/00091/AM19/  | RLA File<br>:03/94/040/00763/AM18/  | Lic.No/Date:0310819254<br>20.02.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to call the firm for PH to know the composition of ingredients per pack with sample of export item.<br><br>The case stands deferred to 15.11.2018. |                                    |                                     |                                            |                          |

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|----------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|--------------------------------------------|--------------------------|
| 49                                                                                     | <b>Case No.:9/2/85-ALC3/2018</b>  | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                        | HQ File<br>:01/85/050/00018/AM19/ | RLA File<br>:03/94/040/00922/AM18/       | Lic.No/Date:0310819527<br>05.03.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the MoFPI DL was |                                   |                                          |                                            |                          |



issued to the firm on 10.10.2018. The reply of the firm is awaited. NC decided to remind the firm to expedite the reply.

The case stands deferred to 15.11.2018.

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| Case No.:10/2/85-ALC3/2018        | Party Name: DRYTECH PROCESSES (I) PVT. LTD; | Meet No/Date: 11/85-ALC3/2018<br>27.09.2018 | Status: Deferred          |
| HQ File<br>:01/85/050/00019/AM19/ | RLA File<br>:03/94/040/00950/AM18/          | Lic.No/Date: 0310819595<br>07.03.2018       | Defer<br>Date: 15.11.2018 |

50 **Decision :** NC considered the case as per agenda and noted that the MoFPI DL was issued to the firm on 10.10.2018. The reply of the firm is awaited. NC decided to remind the firm to expedite the reply.

The case stands deferred to 15.11.2018.

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| Case No.:1/3/85-ALC3/2018         | Party Name: KERRY INGREDIENTS INDIA PVT LTD | Meet No/Date: 11/85-ALC3/2018<br>27.09.2018 | Status: Deferred          |
| HQ File<br>:01/85/050/00025/AM19/ | RLA File<br>:03/94/040/00990/AM18/          | Lic.No/Date: 0310819593<br>07.03.2018       | Defer<br>Date: 15.11.2018 |

51 **Decision :** NC considered the case as per agenda and noted that hard copy of the application has not been received from RA, Bengaluru. NC decided to remind RA to send hard copy immediately.

The case stands deferred to 15.11.2018

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| Case No.:1/7/85-ALC3/2018         | Party Name: AMOL PHARMACEUTICALS PVT. LTD. | Meet No/Date: 11/85-ALC3/2018<br>27.09.2018 | Status: Deferred          |
| HQ File<br>:01/85/050/00044/AM19/ | RLA File<br>:13/24/040/00065/AM18/         | Lic.No/Date: 1310048890<br>09.03.2018       | Defer<br>Date: 15.11.2018 |

52 **Decision :** NC considered the case as per agenda and decided to seek following information from firm as recommended by the Technical Consultant;

- Copy of the Drug Manufacturing License/composition, approved by Designated Authority.
- Correct HS Code of export items in line with that of imported ingredient falling in chapter 292529

The case stands deferred to 15.11.2018

|                                   |                                      |                                             |                           |
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| Case No.:8/1/85-ALC3/2018         | Party Name: ESSEM TECNOPINZ PVT. LTD | Meet No/Date: 11/85-ALC3/2018<br>27.09.2018 | Status: Deferred          |
| HQ File<br>:01/85/050/00008/AM19/ | RLA File<br>:31/83/040/00163/AM18/   | Lic.No/Date: 3110067002<br>15.03.2018       | Defer<br>Date: 15.11.2018 |

53 **Decision :** NC considered the case as per agenda and noted that the firm has furnished



the reply of the DL issued by the Technical Consultant. The reply has been forwarded to Technical Consultant for comments.

The case stands deferred to 15.11.2018

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| 54                                                                                                                                                                                           | <b>Case No.:6/2/85-ALC3/2018</b>  | Party Name:OHSUNG<br>ELECTRONICS INDIA<br>PRIVATE LIMTIED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                              | HQ File<br>:01/85/050/00015/AM19/ | RLA File<br>:31/83/040/00175/AM18/                        | Lic.No/Date:3110067013<br>23.03.2018           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 7.8.2018. Reply of the firm is awaited. NC decided to remind the firm to expedite the reply. |                                   |                                                           |                                                |                          |
| The case stands deferred to 15.11.2018                                                                                                                                                       |                                   |                                                           |                                                |                          |

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| 55                                                                                                                                                                                           | <b>Case No.:8/2/85-ALC3/2018</b>  | Party Name:AHURA MAZDA<br>MFG. CO. PVT. LTD. | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                              | HQ File<br>:01/85/050/00017/AM19/ | RLA File<br>:03/94/040/01071/AM18/           | Lic.No/Date:0310820067<br>26.03.2018           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the firm was issued DL on 7.8.2018. Reply of the firm is awaited. NC decided to remind the firm to expedite the reply. |                                   |                                              |                                                |                          |
| The case stands deferred to 15.11.2018                                                                                                                                                       |                                   |                                              |                                                |                          |

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| 56                                                                                                                                                                                                                                | <b>Case No.:9/11/85-ALC3/2018</b> | Party Name:VJ JINDAL<br>COCOA PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Approved |
|                                                                                                                                                                                                                                   | HQ File<br>:01/85/050/00077/AM19/ | RLA File<br>:03/95/040/01132/AM18/            | Lic.No/Date:0310820094<br>26.03.2018           |          |
| <b>Decision</b> NC considered the case as per agenda and decided to <b>ratify</b> the norms for the above advance authorization on Repeat Basis as confirmed by RA, Mumbai vide File No. 03/95/40/01132/AM18/518 dated 26.03.2018 |                                   |                                               |                                                |          |
| RA may take subsequent consequential action accordingly.                                                                                                                                                                          |                                   |                                               |                                                |          |

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| 57                                                                                                                                                                                                                              | <b>Case No.:2/2/85-ALC3/2018</b>  | Party Name:A.V.THOMAS&<br>CO. LTD  | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                                 | HQ File<br>:01/85/050/00011/AM19/ | RLA File<br>:10/24/040/00079/AM18/ | Lic.No/Date:1010059922<br>03.04.2018           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tea Board. The Committee decided to remind Tea Board to expedite comments. |                                   |                                    |                                                |                          |



The case stands deferred to 15.11.2018

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|-----------------------------------|--------------------------------------------------|--------------------------------------------|--------------------------|
| Case No.:14/2/85-ALC3/2018        | Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00023/AM19/ | RLA File<br>:06/24/040/00001/AM19/               | Lic.No/Date:0610038854<br>05.04.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the reply of RA, Kanpur is still awaited. NC decided to request RA, Kanpur to expedite the reply.

The case stands deferred to 15.11.2018

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|-----------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| Case No.:4/2/85-ALC3/2018         | Party Name:ORIENT CRAFT LIMITED    | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00013/AM19/ | RLA File<br>:05/24/040/00002/AM19/ | Lic.No/Date:0510406059<br>06.04.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. The Committee decided to remind them to expedite comments.

The case stands deferred to 15.11.2018

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|-----------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| Case No.:3/2/85-ALC3/2018         | Party Name:ORIENT CRAFT LIMITED    | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00012/AM19/ | RLA File<br>:05/24/040/00009/AM19/ | Lic.No/Date:0510406083<br>10.04.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tea Board. The Committee decided to remind Tea Board to expedite comments.

The case stands deferred to 15.11.2018

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|-----------------------------------|--------------------------------------------------|--------------------------------------------|--------------------------|
| Case No.:15/2/85-ALC3/2018        | Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00024/AM19/ | RLA File<br>:06/24/040/00002/AM19/               | Lic.No/Date:0610038858<br>10.04.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the reply of RA, Kanpur is still awaited. NC decided to request RA, Kanpur to expedite the reply.

The case stands deferred to 15.11.2018

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| Case No.:8/11/85-ALC3/2018 | Party Name:TASTE L FINE FOOD PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred |
| HQ File                    | RLA File                                     | Lic.No/Date:0310820474                     | Defer           |



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| :01/85/050/00076/AM19/                                                                                                                                             | :03/95/040/00040/AM19/ | 16.04.2018 | Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as recommended by Technical Authority, i.e., MoFPI; |                        |            |                 |
| i) Net content of Spaghetti in each of export product.<br>ii) Technical character as well as composition of import and export items.                               |                        |            |                 |
| The case stands deferred to 15.11.2018                                                                                                                             |                        |            |                 |

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| <b>Case No.:</b> 1/2/85-ALC3/2018                                                                                                                                                                           | Party Name:NUTRACODE HOLDINGS PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00010/AM19/                                                                                                                                                                           | RLA File<br>:03/95/040/01058/AM18/            | Lic.No/Date:0310820495<br>17.04.2018       | Defer<br>Date:15.11.2018 |
| 63 <b>Decision :</b> NC considered the case as per agenda and noted that the reply of the firm to DL issued on 26.07.2018 is still waited. NC decided to remind the firm to expedite the reply immediately. |                                               |                                            |                          |
| The case stands deferred to 15.11.2018                                                                                                                                                                      |                                               |                                            |                          |

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| <b>Case No.:</b> 3/6/85-ALC3/2018                                                                                                                                                                           | Party Name:A.N.TRADERS                      | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Approved |
| HQ File<br>:01/85/050/00042/AM19/                                                                                                                                                                           | RLA File<br>:06/24/040/00004/AM19/          | Lic.No/Date:0610038863<br>24.04.2018       |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to <b>ratify</b> the norms for the above advance authorization as recommended by the Technical Consultant allowing the following import; |                                             |                                            |          |
| Export item                                                                                                                                                                                                 |                                             |                                            |          |
| 64                                                                                                                                                                                                          | Light Black Pepper Grounded                 | 1.0 Kg.                                    |          |
| Import item                                                                                                                                                                                                 |                                             |                                            |          |
|                                                                                                                                                                                                             | Light Black Pepper(T.C. Light Black Pepper) | 1.01 Kg.                                   |          |
| (Origin & T.C. of Import & Export should match)                                                                                                                                                             |                                             |                                            |          |
| RA may take subsequent consequential action accordingly.                                                                                                                                                    |                                             |                                            |          |

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| <b>Case No.:</b> 2/5/85-ALC3/2018 | Party Name:GELTEC PRIVATE LIMITED  | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00030/AM19/ | RLA File<br>:03/94/040/00010/AM19/ | Lic.No/Date:0310820650<br>25.04.2018       | Defer<br>Date:15.11.2018 |



**Decision :** NC considered the case as per agenda and noted that the reply of the firm to DL issued on 23.07.2018 is still waited. NC decided to remind the firm to expedite the reply immediately.

The case stands deferred to 15.11.2018

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|----|--------------------------------|------------------------------------------------------|--------------------------------------------|--------------------------|
| 66 | Case No.:14/11/85-ALC3/2018    | Party Name:VARAHAMURTI FLEXIRUB INDUSTRIES PVT. LTD. | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File :01/85/050/00082/AM19/ | RLA File :05/24/040/00050/AM19/                      | Lic.No/Date:0510406238<br>26.04.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. The Committee decided to remind them to expedite comments.

The case stands deferred to 15.11.2018

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|----|--------------------------------|--------------------------------------------------|--------------------------------------------|--------------------------|
| 67 | Case No.:11/5/85-ALC3/2018     | Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File :01/85/050/00039/AM19/ | RLA File :06/24/040/00007/AM19/                  | Lic.No/Date:0610038868<br>07.05.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and noted that the reply of RA, Kanpur is still awaited. NC decided to request RA, Kanpur to expedite the reply.

The case stands deferred to 15.11.2018

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|----|--------------------------------|------------------------------------------------|--------------------------------------------|--------------------------|
| 68 | Case No.:1/6/85-ALC3/2018      | Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File :01/85/050/00040/AM19/ | RLA File :32/24/040/00005/AM19/                | Lic.No/Date:3210078480<br>08.05.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and decided to forward the application to Technical Consultant for examination & comments.

The case stands deferred to 15.11.2018

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|----|--------------------------------|------------------------------------------------|--------------------------------------------|--------------------------|
| 69 | Case No.:2/6/85-ALC3/2018      | Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File :01/85/050/00041/AM19/ | RLA File :32/24/040/00004/AM19/                | Lic.No/Date:3210078481<br>08.05.2018       | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and decided to forward the application to Technical Consultant for examination & comments.

The case stands deferred to 15.11.2018

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| 70 | Case No.:11/11/85- | Party Name:GRAINSPAN | Meet No/Date:11/85- | Status:Deferred |
|----|--------------------|----------------------|---------------------|-----------------|



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| ALC3/2018                                                                                                                                                          | NUTRIENTS PVT. LTD.                | ALC3/2018<br>27.09.2018              |                          |
| HQ File<br>:01/85/050/00079/AM19/                                                                                                                                  | RLA File<br>:08/24/040/00065/AM19/ | Lic.No/Date:0810142720<br>01.06.2018 | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as recommended by Technical Authority, i.e., MoFPI; |                                    |                                      |                          |
| i) Various types of papad with starch content in each type.                                                                                                        |                                    |                                      |                          |
| The case stands deferred to 15.11.2018                                                                                                                             |                                    |                                      |                          |

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| Case No.:13/11/85-ALC3/2018            | Party Name:SUPERHOUSE LIMITED                                                                                                                                                                               | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00081/AM19/      | RLA File<br>:06/24/040/00012/AM19/                                                                                                                                                                          | Lic.No/Date:0610038902<br>05.06.2018       | Defer<br>Date:15.11.2018 |
| 71                                     | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., DIPP. NC decided to request DIPP to expedite comments. |                                            |                          |
| The case stands deferred to 15.11.2018 |                                                                                                                                                                                                             |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|------------------------------------------------|--------------------------|
|    | Case No.:20/11/85-<br>ALC3/2018                                                                                                                                 | Party<br>Name:GELTECPRIVATE<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| 72 | HQ File<br>:01/85/050/00088/AM19/                                                                                                                               | RLA File<br>:03/94/040/00186/AM19/     | Lic.No/Date:0310821491<br>06.06.2018           | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant for examination and comments. |                                        |                                                |                          |
|    | The case stands deferred to 15.11.2018                                                                                                                          |                                        |                                                |                          |

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|----------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|------------------------------------------------|--------------------------|
| 73                                     | Case No.:22/11/85-<br>ALC3/2018                                                                                                                                 | Party Name:GELTEC<br>PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                        | HQ File<br>:01/85/050/00090/AM19/                                                                                                                               | RLA File<br>:03/94/040/00187/AM19/   | Lic.No/Date:0310821487<br>06.06.2018           | Defer<br>Date:15.11.2018 |
|                                        | <b>Decision :</b> NC considered the case as per agenda and decided to forward the application of the firm to Technical Consultant for examination and comments. |                                      |                                                |                          |
| The case stands deferred to 15.11.2018 |                                                                                                                                                                 |                                      |                                                |                          |

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| Case No.:15/11/85-<br>ALC3/2018   | Party Name:ZF LIFE CARE<br>INDUSTRIES PRIVATE<br>LIMITED                                     | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00083/AM19/ | RLA File<br>:10/24/040/00011/AM19/                                                           | Lic.No/Date:1010059966<br>06.06.2018           | Defer<br>Date:15.11.2018 |
| 74                                | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the |                                                |                          |



firm is under examination of Technical Authority, i.e., DIPP. NC decided to request DIPP to expedite comments.

The case stands deferred to 15.11.2018

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| Case No.:6/11/85-ALC3/2018        | Party Name:AL KABEER EXPORTS PVT. LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00074/AM19/ | RLA File<br>:03/94/040/00212/AM19/    | Lic.No/Date:0310821549<br>08.06.2018       | Defer<br>Date:15.11.2018 |

75 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.

The case stands deferred to 15.11.2018

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|-----------------------------------|--------------------------------------|--------------------------------------------|--------------------------|
| Case No.:12/11/85-ALC3/2018       | Party Name:OMSONS MARKETING PVT.LTD. | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00080/AM19/ | RLA File<br>:05/24/040/00118/AM19/   | Lic.No/Date:0510406791<br>08.06.2018       | Defer<br>Date:15.11.2018 |

76 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.

The case stands deferred to 15.11.2018

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|-----------------------------------|-----------------------------------------------|--------------------------------------------|--------------------------|
| Case No.:44/11/85-ALC3/2018       | Party Name:SHREE MALANI FOAMS PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00112/AM19/ | RLA File<br>:09/24/040/00033/AM19/            | Lic.No/Date:0910066299<br>08.06.2018       | Defer<br>Date:15.11.2018 |

77 **Decision :** NC considered the case as per agenda and decided to send the application to Technical Consultant for examination and comments.

The case stands deferred to 15.11.2018

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|-----------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| Case No.:10/11/85-ALC3/2018       | Party Name:INDIA FOOD EXPORTS      | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00078/AM19/ | RLA File<br>:53/24/040/00001/AM19/ | Lic.No/Date:5310019757<br>18.06.2018       | Defer<br>Date:15.11.2018 |

78 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.

The case stands deferred to 15.11.2018



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| 79                                                                                                                                                                                                                                                                               | Case No.:21/11/85-ALC3/2018       | Party Name:JABS<br>INTERNATIONAL PVT.LTD. | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Approved |
|                                                                                                                                                                                                                                                                                  | HQ File<br>:01/85/050/00089/AM19/ | RLA File<br>:03/94/040/00183/AM19/        | Lic.No/Date:0310821770<br>19.06.2018           |          |
| <b>Decision :</b> NC considered the case as per agenda and decided to <b>ratify</b> the norms for the above advance authorization on <b>net to net</b> basis as recommended by Technical Authority, i.e., MoFPI.<br><br>RA may take subsequent consequential action accordingly. |                                   |                                           |                                                |          |

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| 80                                                                                                                                                                                                                                                                                   | Case No.:1/8/85-ALC3/2018         | Party Name:A.V.THOMAS&<br>CO. LTD  | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                                                                                      | HQ File<br>:01/85/050/00045/AM19/ | RLA File<br>:10/24/040/00017/AM19/ | Lic.No/Date:1010059974<br>20.06.2018           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that hard copy of the application from RA, Cochin has not been received. The Committee decided to remind RA to send hard copy for examination of Technical Authority.<br><br>The case stands deferred to 15.11.2018 |                                   |                                    |                                                |                          |

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| 81                                                                                                                                                                                                                                                          | Case No.:30/11/85-<br>ALC3/2018   | Party Name:PARAYIL<br>EXPORTS      | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                                                             | HQ File<br>:01/85/050/00098/AM19/ | RLA File<br>:10/24/040/00015/AM19/ | Lic.No/Date:1010059976<br>25.06.2018           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.<br><br>The case stands deferred to 15.11.2018 |                                   |                                    |                                                |                          |

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| 82                                                                                                                                                                                                                                                                      | Case No.:16/11/85-<br>ALC3/2018   | Party Name:AGRI-PURE<br>NATURAL FOODS<br>PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                                                                                                                                                                                                                                                         | HQ File<br>:01/85/050/00084/AM19/ | RLA File<br>:31/83/040/00046/AM19/                       | Lic.No/Date:3110067100<br>30.06.2018           | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Spice Board. NC decided to request Spice Board to expedite comments.<br><br>The case stands deferred to 15.11.2018 |                                   |                                                          |                                                |                          |

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|----|----------------------------|--------------------------------------------------------|------------------------------------------------|-----------------|
| 83 | Case No.:1/11/85-ALC3/2018 | Party Name:PUSILIN<br>BIOTECHNOLOGY<br>PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred |
|----|----------------------------|--------------------------------------------------------|------------------------------------------------|-----------------|



|                                   |                                    |                                      |                          |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|
| HQ File<br>:01/85/050/00069/AM19/ | RLA File<br>:06/24/040/00016/AM19/ | Lic.No/Date:0610038915<br>04.07.2018 | Defer<br>Date:15.11.2018 |
|-----------------------------------|------------------------------------|--------------------------------------|--------------------------|

**Decision :** NC considered the case as per agenda and noted that the reply of RA, Kanpur is still awaited. NC decided to request RA, Kanpur to expedite the reply.

The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 45/11/85-<br>ALC3/2018 | Party Name:TTK<br>HEALTHCARE LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00113/AM19/       | RLA File<br>:07/24/040/00085/AM19/   | Lic.No/Date:0710113533<br>04.07.2018           | Defer<br>Date:15.11.2018 |

84 **Decision :** NC considered the case as per agenda and noted that hard copy of the application from RA, Jaipur has not been received. The Committee decided to remind RA to send hard copy for examination of Technical Authority.

The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 47/11/85-<br>ALC3/2018 | Party Name:INDO GERMAN<br>ALKALOIDS | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00115/AM19/       | RLA File<br>:03/94/040/00296/AM19/  | Lic.No/Date:0310822140<br>05.07.2018           | Defer<br>Date:15.11.2018 |

85 **Decision :** NC considered the case as per agenda and noted that RA, Mumbai has issued the license on repeat basis. NC decided to ask RA to furnish copy of the earlier NC decision which has been referred in this case.

The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 24/11/85-<br>ALC3/2018 | Party Name:VENKATESH<br>FOOD INDUSTRIES | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00092/AM19/       | RLA File<br>:05/24/040/00206/AM19/      | Lic.No/Date:0510407111<br>06.07.2018           | Defer<br>Date:15.11.2018 |

86 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments.

The case stands deferred to 15.11.2018

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| <b>Case No.:</b> 1/9/85-ALC3/2018 | Party Name:ORIENT CRAFT<br>LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00046/AM19/ | RLA File<br>:05/24/040/00211/AM19/ | Lic.No/Date:0510407155<br>11.07.2018           | Defer<br>Date:15.11.2018 |

87 **Decision :** NC considered the case as per agenda and noted that hard copy of the application from CLA, Delhi has not been received. The Committee decided to remind CLA to send hard copy of the application for examination of Technical Authority.



The case stands deferred to 15.11.2018

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| 88 | <b>Case No.:</b> 19/11/85-<br>ALC3/2018                                                                                                                                                                                                     | Party Name:SARITA HANDA<br>EXPORTS PVT LTD | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00087/AM19/                                                                                                                                                                                                           | RLA File<br>:05/24/040/00214/AM19/         | Lic.No/Date:0510407186<br>13.07.2018           | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. NC decided to request Textile Commissioner to expedite comments. |                                            |                                                |                          |
|    | The case stands deferred to 15.11.2018                                                                                                                                                                                                      |                                            |                                                |                          |

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| 89 | <b>Case No.:</b> 27/11/85-<br>ALC3/2018                                                                                                                                 | Party Name:PUSILIN<br>BIOTECHNOLOGY<br>PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00095/AM19/                                                                                                                                       | RLA File<br>:06/24/040/00017/AM19/                     | Lic.No/Date:0610038922<br>16.07.2018           | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the reply of RA, Kanpur is still awaited. NC decided to request RA, Kanpur to expedite the reply. |                                                        |                                                |                          |
|    | The case stands deferred to 15.11.2018.                                                                                                                                 |                                                        |                                                |                          |

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| 90 | <b>Case No.:</b> 28/11/85-<br>ALC3/2018                                                                                                                                                                                                     | Party Name:MAXICAN<br>EXPORT       | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00096/AM19/                                                                                                                                                                                                           | RLA File<br>:32/24/040/00022/AM19/ | Lic.No/Date:3210078572<br>18.07.2018           | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. NC decided to request Textile Commissioner to expedite comments. |                                    |                                                |                          |
|    | The case stands deferred to 15.11.2018                                                                                                                                                                                                      |                                    |                                                |                          |

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| 91 | <b>Case No.:</b> 38/11/85-<br>ALC3/2018                                                                                                                      | Party Name:M& B<br>ENGINEERING LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|    | HQ File<br>:01/85/050/00106/AM19/                                                                                                                            | RLA File<br>:08/24/040/00101/AM19/     | Lic.No/Date:0810143055<br>19.07.2018           | Defer<br>Date:15.11.2018 |
|    | <b>Decision :</b> NC considered the case as per agenda and decided to forward the application to Technical Authority, i.e., DIPP for examination & comments. |                                        |                                                |                          |
|    | The case stands deferred to 15.11.2018                                                                                                                       |                                        |                                                |                          |

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| 92 | <b>Case No.:</b> 39/11/85-<br>ALC3/2018 | Party Name:AGASTYA<br>NUTRIFOOD INDUSTRIES<br>LLP | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred |
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| HQ File<br>:01/85/050/00107/AM19/                                                                                                                                                                             | RLA File<br>:08/24/040/00120/AM19/ | Lic.No/Date:0810143066<br>20.07.2018 | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments. |                                    |                                      |                          |
| The case stands deferred to 15.11.2018                                                                                                                                                                        |                                    |                                      |                          |

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| <b>Case No.:</b> 43/11/85-ALC3/2018                                                                                                                                                                           | Party Name:HART FOODS,             | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00111/AM19/                                                                                                                                                                             | RLA File<br>:03/94/040/00354/AM19/ | Lic.No/Date:0310822501<br>23.07.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI. NC decided to request MoFPI to expedite comments. |                                    |                                            |                          |
| The case stands deferred to 15.11.2018                                                                                                                                                                        |                                    |                                            |                          |

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| <b>Case No.:</b> 2/11/85-ALC3/2018                                                                                                                                                                                                                         | Party Name:ORIENT CRAFT LIMITED    | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00070/AM19/                                                                                                                                                                                                                          | RLA File<br>:05/24/040/00235/AM19/ | Lic.No/Date:0510407269<br>23.07.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and noted that hard copy of the application from CLA, Delhi has not been received. The Committee decided to remind CLA to send hard copy of the application for examination of Technical Authority. |                                    |                                            |                          |
| The case stands deferred to 15.11.2018.                                                                                                                                                                                                                    |                                    |                                            |                          |

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| <b>Case No.:</b> 42/11/85-ALC3/2018                                                                                                                     | Party Name:SUNIL HEALTHCARE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00110/AM19/                                                                                                                       | RLA File<br>:05/24/040/00232/AM19/  | Lic.No/Date:0510407273<br>23.07.2018       | Defer<br>Date:15.11.2018 |
| <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant; |                                     |                                            |                          |
| i) Copy of the Drug Manufacturing License (DML) for the export product.<br>ii) % content of Titanium Dioxide in the empty hard Geletin Capsule.         |                                     |                                            |                          |
| The case stands deferred to 15.11.2018.                                                                                                                 |                                     |                                            |                          |

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| <b>Case No.:</b> 34/11/85-ALC3/2018 | Party Name:JEWEL CONSUMER CARE PVT LTD | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00102/AM19/   | RLA File<br>:34/24/040/00148/AM19/     | Lic.No/Date:3410044356<br>24.07.2018       | Defer<br>Date:15.11.2018 |



**Decision :** NC considered the case as per agenda and decided to send the application to Technical Consultant for examination and comments.

The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 48/11/85-<br>ALC3/2018 | Party Name:GELTEC<br>PRIVATE LIMITED | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00116/AM19/       | RLA File<br>:03/94/040/00299/AM19/   | Lic.No/Date:0310822637<br>26.07.2018           | Defer<br>Date:15.11.2018 |

97 **Decision :** NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant;

- i) Copy of the approved composition of the export product from Designated Authority.

The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 46/11/85-<br>ALC3/2018 | Party Name:EMPIRE<br>TOBACCO COMPANY PVT.<br>LTD. | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00114/AM19/       | RLA File<br>:03/94/040/00356/AM19/                | Lic.No/Date:0310822663<br>27.07.2018           | Defer<br>Date:15.11.2018 |

98 **Decision :** NC considered the case as per agenda and noted that RA, Mumbai has issued the license on repeat basis. NC decided to ask RA to furnish copy of the earlier NC decision, which has been referred in this case.

The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 35/11/85-<br>ALC3/2018 | Party<br>Name:NATURALHERBS &<br>FORMULATIONS | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00103/AM19/       | RLA File<br>:61/24/040/00005/AM19/           | Lic.No/Date:6110001529<br>27.07.2018           | Defer<br>Date:15.11.2018 |

99 **Decision :** NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant;

- i) Copy of the Drug Manufacturing License (DML) for each formulated export product, showing composition, approved by the Designated Authority.

The case stands deferred to 15.11.2018.

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| <b>Case No.:</b> 25/11/85-<br>ALC3/2018 | Party Name:MADHU<br>JAYANTI<br>INTERNATIONAL LTD., | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
| HQ File<br>:01/85/050/00093/AM19/       | RLA File<br>:32/24/040/00012/AM19/                 | Lic.No/Date:3210078587<br>31.07.2018           | Defer<br>Date:15.11.2018 |

**Decision :** NC considered the case as per agenda and decided to send the application to



Technical Consultant for examination & comments.

The case stands deferred to 15.11.2018.

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| 101 | Case No.:3/11/85-ALC3/2018                                                                                                                                                                                                                                                                                | Party Name:ORIENT CRAFT LIMITED    | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|     | HQ File<br>:01/85/050/00071/AM19/                                                                                                                                                                                                                                                                         | RLA File<br>:05/24/040/00270/AM19/ | Lic.No/Date:0510407371<br>31.07.2018       | Defer<br>Date:15.11.2018 |
|     | <b>Decision :</b> NC considered the case as per agenda and noted that hard copy of the application from CLA, Delhi has not been received. The Committee decided to remind CLA to send hard copy of the application for examination of Technical Authority.<br><br>The case stands deferred to 15.11.2018. |                                    |                                            |                          |

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| 102 | Case No.:29/11/85-ALC3/2018                                                                                                                                                                                                                                                         | Party Name:GRAINSPAN NUTRIENTS PVT. LTD. | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|     | HQ File<br>:01/85/050/00097/AM19/                                                                                                                                                                                                                                                   | RLA File<br>:08/24/040/00156/AM19/       | Lic.No/Date:0810143148<br>01.08.2018       | Defer<br>Date:15.11.2018 |
|     | <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as recommended by Technical Authority, i.e., MoFPI;<br><br>i) Various types of papad with starch content in each type.<br><br>The case stands deferred to 15.11.2018 |                                          |                                            |                          |

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| 103 | Case No.:26/11/85-ALC3/2018                                                                                                                                                                                  | Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|     | HQ File<br>:01/85/050/00094/AM19/                                                                                                                                                                            | RLA File<br>:31/83/040/00072/AM19/                  | Lic.No/Date:3110067132<br>02.08.2018       | Defer<br>Date:15.11.2018 |
|     | <b>Decision :</b> NC considered the case as per agenda and decided to send the application to the Technical Authority, i.e. DIPP for examination and comments.<br><br>The case stands deferred to 15.11.2018 |                                                     |                                            |                          |

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| 104 | Case No.:40/11/85-ALC3/2018                                                                                                                                                                                                                                                                                         | Party Name:NATURAL HERBS & FORMULATIONS | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|     | HQ File<br>:01/85/050/00108/AM19/                                                                                                                                                                                                                                                                                   | RLA File<br>:61/24/040/00007/AM19/      | Lic.No/Date:6110001533<br>06.08.2018       | Defer<br>Date:15.11.2018 |
|     | <b>Decision :</b> NC considered the case as per agenda and decided to seek following information from the firm as recommended by Technical Consultant;<br><br>i) All export items are in brand name.<br>ii) The firms has not given composition of each of the 7 export items approved by the Designated Authority. |                                         |                                            |                          |



The case stands deferred to 15.11.2018

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| 105 | Case No.:31/11/85-ALC3/2018                                                                                                                                                                                                                 | Party Name:MAXICAN EXPORT,         | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|     | HQ File<br>:01/85/050/00099/AM19/                                                                                                                                                                                                           | RLA File<br>:32/24/040/00027/AM19/ | Lic.No/Date:3210078601<br>09.08.2018       | Defer<br>Date:15.11.2018 |
|     | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. NC decided to request Textile Commissioner to expedite comments. |                                    |                                            |                          |
|     | The case stands deferred to 15.11.2018                                                                                                                                                                                                      |                                    |                                            |                          |

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| 106                                    | <b>Case No.:</b> 4/11/85-ALC3/2018                                                                                                                                                                                                          | Party Name:SARITA<br>HANDA EXPORTS PVT<br>LTD | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|                                        | HQ File<br>:01/85/050/00072/AM19/                                                                                                                                                                                                           | RLA File<br>:05/24/040/00294/AM19/            | Lic.No/Date:0510407561<br>20.08.2018           | Defer<br>Date:15.11.2018 |
|                                        | <b>Decision :</b> NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Textile Commissioner. NC decided to request Textile Commissioner to expedite comments. |                                               |                                                |                          |
| The case stands deferred to 15.11.2018 |                                                                                                                                                                                                                                             |                                               |                                                |                          |

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| 107 | Case No.:4/2/85-ALC3/2017                                                                                                                                                                                                                                     | Party Name:KAMALA<br>CONSUMER CARE PVT<br>LTD | Meet No/Date:11/85-<br>ALC3/2018<br>27.09.2018 | Status:Deferred          |
|     | HQ File<br>:01/85/050/00014/AM18/                                                                                                                                                                                                                             | RLA File<br>:09/24/040/00439/AM17/            | Lic.No/Date:0910064530<br>26.12.2016           | Defer<br>Date:15.11.2018 |
|     | <b>Decision :</b> NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request the TA to furnish comments at the earliest. |                                               |                                                |                          |
|     | The case stands deferred to 15.11.2018                                                                                                                                                                                                                        |                                               |                                                |                          |

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| 108 | <b>Case No.:</b> 8/5/85-ALC3/2018                                                                                                                                                                                                                             | Party Name:GRIFFITH LABORATORIES PVT.LTD, | Meet No/Date:11/85-ALC3/2018<br>27.09.2018 | Status:Deferred          |
|     | HQ File<br>:01/85/050/00036/AM19/                                                                                                                                                                                                                             | RLA File<br>:07/24/040/00284/AM16/        | Lic.No/Date:0710109123<br>03.12.2015       | Defer<br>Date:15.11.2018 |
|     | <b>Decision :</b> NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request the TA to furnish comments at the earliest. |                                           |                                            |                          |



The case stands deferred to 15.11.2018

### MANUAL CASES

#### Case No. M-94

Meeting No. 11/AM19

Date: 27.09.2018

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| <b>Firm's Name</b>                                                                                                                                                                                                          | M/s Shivaji Cane Processors Ltd |
| <b>Hqrs. F. No.</b>                                                                                                                                                                                                         | 01/85/171/00004AM18/DES.VI      |
| <b>RA F. No.</b>                                                                                                                                                                                                            | 31/83/040/00018/AM18            |
| <b>Advance Licence No. and Date</b>                                                                                                                                                                                         | 0310779195 dated 23.04.2014     |
| <b>Subject:</b> Request for grant of Advance Authorisation for export of "Kahndsari Sugar and Jaggery Powder" against import of Raw Sugar".                                                                                 |                                 |
| <b>Decision :</b> NC considered the case as per agenda and noted that the comments of Directorate of Sugar is still awaited in this case. The Committee decided to request Directorate of Sugar to expedite their comments. |                                 |
| The case stands deferred to 15.11.2018                                                                                                                                                                                      |                                 |

#### Case No. M-95

Meeting No. 11/AM19

Date: 27.09.2018

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| <b>Firm's Name</b>                                                                                                                                                                                           | M/s Jabs International Pvt. Ltd., Navi Mumbai |
| <b>Hqrs. F. No.</b>                                                                                                                                                                                          | F.No. 01/85/171/171/AM17/DES-VI               |
| <b>RA F. No.</b>                                                                                                                                                                                             | 03/94/040/00830/AM17                          |
| <b>Ecom Ref. No.</b>                                                                                                                                                                                         | 03/94/072/05700/0488/0858                     |
| <b>Subject:</b> Issue of Advance Authorization for export of "processed/assorted/sterilised spices namely CARDAMOM ETO Treated against import of unprocessed/unassorted/unsterilised/spices namely cardamom. |                                               |
| <b>Decision :</b> NC considered the case as per agenda and noted that the reply of the firm is under examination of the Technical Authority, i.e., Spice Board. The Committee decided                        |                                               |



to request Spice Board to expedite their comments.

The case stands deferred to 15.11.2018

**Case No. M-96**

Meeting No. 11/AM19

Date: 27.09.2018

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| <b>Firm's Name</b>                                                                                                                                                                                                                                                                     | Indian Oilseeds and Produce Export Promotion Council (IOPEPC) |
| <b>Hqrs. F. No.</b>                                                                                                                                                                                                                                                                    | 01/85/171/90/AM16/DES.VI                                      |
| <b>RA F. No.</b>                                                                                                                                                                                                                                                                       |                                                               |
| <b>Advance Licence No. and Date</b>                                                                                                                                                                                                                                                    |                                                               |
| Subject :Modification of SION existing at Sl. No. E-92 for Ground Nut Kernels.                                                                                                                                                                                                         |                                                               |
| <b>Decision :</b> NC considered the case as per agenda and noted that the comments inputs from ICAR and MPFI were shared with IOPEPC on 26.07.2018 for their comments in the matter. The comments are still awaited. The Committee decided to remind IOPEC to expedite their comments. |                                                               |
| The case stands deferred to 15.11.2018                                                                                                                                                                                                                                                 |                                                               |

**Case No. M-97**

Meeting No. 11/AM19

Date: 27.09.2018

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| <b>Firm's Name</b>                                                                                                                                                                                                                                                                                                                                                                    | M/s FrigorificoAllana Private Limited, Mumbai |
| <b>Hqrs. F. No.</b>                                                                                                                                                                                                                                                                                                                                                                   | 01/85/171/00025/AM18/DES.VI                   |
| <b>RA F. No.</b>                                                                                                                                                                                                                                                                                                                                                                      | 03/94/040/00934/AM18/                         |
| <b>Ecom F. No.</b>                                                                                                                                                                                                                                                                                                                                                                    | 03/88/146/47800/0539/5550                     |
| <b>Subject:</b> Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Pro PSCO 32/Edible vegetable FAT/Hydrogenated Vegetable Oil/Hydrogenated Vegetable Oil Alfa Pro PSCO 32/Hydrogenated. Oil/ICMP 40/ICMP 40 Vanaspati/Hydrogenated Vegetable Oil Alfa Pro-ICMP/Hydrogenated Vegetable Oil Alfa Pro-Sco38" against import of "Crude Palm Kernal Oil. |                                               |



**Decision :** NC considered the case as per agenda and noted that the comments/ inputs from ICAR and MPFI were shared with IOPEPC on 26.07.2018 for their comments in the matter. The comments are still awaited. The Committee decided to remind IOPEC to expedite their comments.

The case stands deferred to 15.11.2018

**Case No. M-98**

Meeting No. 11/AM19

Date: 27.09.2018

|                                                                                                                                                                                  |                                                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|
| Firm's Name                                                                                                                                                                      | M/s Frigorifico Allana Private Limited, Mumbai |
| Hqrs. F. No.                                                                                                                                                                     | 01/85/171/00018/AM18/DES.VI                    |
| RA F. No.                                                                                                                                                                        | 05/23/040/00325/AM18/                          |
| Ecom F. No.                                                                                                                                                                      | 03/88/146/47800/0528/7293                      |
| <b>Subject:</b> Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil". |                                                |
| <b>Decision :</b> NC considered the case as per agenda and decided to request MoFPI to examine the case and furnish comments                                                     |                                                |
| The case stands deferred to 15.11.2018                                                                                                                                           |                                                |

**Case No. M-99**

Meeting No. 11/AM19

Date: 13.09.2018

|              |                                        |
|--------------|----------------------------------------|
| Firm's Name  | M/s Frigorifico Allana Private Limited |
| Hqrs. F. No. | 01/85/171/00024/AM18/DES.VI            |
| RA F. No.    | 03/94/040/00921/AM18/                  |
| Ecom F. No.  | 03/88/146/47800/0538/9281              |



**Subject:** Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Refined Corn Oil Packed in 3 ltr Jars" against import of "Refined Corn Oil"

**Decision :** NC considered the case as per agenda and decided to request MoFPI to examine the case and furnish comments

The case stands deferred to 15.11.2018

### Case No. M-100

Meeting No. 11/AM19

Date: 27.09.2018

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|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------|
| <b>Firm's Name</b>                                                                                                                                                                                                                                                                      | M/s. FERRERO INDIA PVT. LTD. |
| <b>Hqrs. F. No.</b>                                                                                                                                                                                                                                                                     | 01/85/050/125/AM14/DES.VI    |
| <b>Subject :</b> Ratification of already fixed ad-hoc input output norms in respect of 22 Advance Authorization obtained by M/s Ferrero India Pvt. Ltd.                                                                                                                                 |                              |
| <b>Decision :</b> NC considered the case as per agenda and on the basis of the comments at para 6 & 9 of MoFPI, furnished vide O.M. No. E-14011/7/2016-ED dated 23.08.2018, decided to <b>reject</b> the case with direction to the firm to pay applicable duty with interest for EODC. |                              |
| RA may take suitable consequential action accordingly.                                                                                                                                                                                                                                  |                              |

### Case No. M-101

Meeting No. 11/AM19

Date: 27.09.2018

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|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------|
| <b>Firm's Name</b>                                                                                                                                                                                                                                                               | M/s. Sami Labs Limited.     |
| <b>Hqrs. F. No.</b>                                                                                                                                                                                                                                                              | 01/85/050/00094/AM05/DES.VI |
| <b>RA F. No.</b>                                                                                                                                                                                                                                                                 | 07/24/040/00141/AM05        |
| <b>Advance Licence No. and Date</b>                                                                                                                                                                                                                                              | 0710030082 dated 10.06.2004 |
| <b>Subject:</b> Fixation of ad-hoc input output norms in respect of Advance Authorisation No. 0710030082 dated 10.06.2004 issued under para 4.07 of HBP, 200-07 obtained by M/s Sami Labs Ltd. Bangalore.                                                                        |                             |
| <b>Decision :</b> NC considered the case as per agenda and observed that the firm has furnished reply of the DL issued by the Technical Consultant. Since the import item relates to spice products, the Committee decided to forward the reply of the firm along with DL of the |                             |



Technical Consultant for examination and comments.

The case stands deferred to 15.11.2018

**Case No. M-102**

Meeting No. 11/AM19

Date: 27.09.2018

|                                                                                                                                          |                             |
|------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------|
| Firm's Name                                                                                                                              | M/s. AAK Kamani             |
| Hqrs. F. No.                                                                                                                             | 01/85/171/00032/AM19/DES.VI |
| RLA F. No.                                                                                                                               | 03/94/040/00523/AM19        |
| Ecom. Ref. No.                                                                                                                           | 03/07/097/89700/0569/8550   |
| <b>Subject:</b> Fixation of adhoc norms under 4.06 of FTP 2015-20 before execution of import.                                            |                             |
| <b>Decision :</b> NC considered the case as per agenda and decided to examine the case on file. Hence the case is withdrawn from Agenda. |                             |

**SUPPLEMENTARY CASES**

**Case No. M-103**

Meeting No. 11/AM19

Date: 27.09.2018

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                               |
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| Firm's Name                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | M/s. P.K. Agri Link Pvt. Ltd. |
| Hqrs. F. No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | 01/85/05/00124/AM16/DES.VI    |
| RLA F. No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | 02/24/040/00101/AM16          |
| Advance Authorisation No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | 0210206072 dated 14.08.2015   |
| <b>Subject:</b> Fixation of adhoc norms for Advance Authorisation No. 0210206072 dated 14.08.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s P.K. Agri Link Pvt. Ltd.                                                                                                                                                                                                                                                                                                                                                                       |                               |
| <b>Decision :</b> NC considered the case as per agenda and observed that the case was rejected by the Committee in M.No.12/85 dated 01.12.2016 on the ground that the export product is "Deoiled Rice Bran Extraction" and import items are Rice Bran and Hexane and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of Advance Authorisation. The Committee consider the case and before further examination, as recommended by the Technical Consultants/Technical Authority decided to seek the following information from the firm; |                               |



- i) % oil content in the imported rice bran from foreign supplier.
- ii) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value;
- iii) Copy of the batch log sheet of latest three batches in support of item at (ii) above.

The case stands deferred to 15.11.2018

**Case No. M-104**

Meeting No. 11/AM19

Date: 27.09.2018

|                                  |                               |
|----------------------------------|-------------------------------|
| <b>Firm's Name</b>               | M/s. P.K. Agri Link Pvt. Ltd. |
| <b>Hqrs. F. No.</b>              | 01/85/05/00005/AM17/DES.VI    |
| <b>RLA F. No.</b>                | 02/24/040/00198/AM16          |
| <b>Advance Authorisation No.</b> | 0210206516 dated 02.03.2016   |

**Subject:** Fixation of adhoc norms for Advance Authorisation No. 0210206516 dated 02.03.2016 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s P.K. Agri Link Pvt. Ltd.

**Decision :** NC considered the case as per agenda and observed that the case was rejected by the Committee in M.No.16/85 dated 02.03.2016 on the ground that the export product is "Deoiled Rice Bran Extraction" and import items are Rice Bran and Hexane and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of Advance Authorisation. The Committee consider the case and before further examination, as recommended by the Technical Consultants/Technical Authority decided to seek the following information from the firm;

- i) % oil content in the imported rice bran from foreign supplier.
- ii) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value;
- iii) Copy of the batch log sheet of latest three batches in support of item at (ii) above.

The case stands deferred to 15.11.2018



Case No. M-105

Meeting No. 11/AM19

Date: 27.09.2018

|                           |                               |
|---------------------------|-------------------------------|
| Firm's Name               | M/s. P.K. Agri Link Pvt. Ltd. |
| Hqrs. F. No.              | 01/85/05/00037/AM17/DES.VI    |
| RLA F. No.                | 02/24/040/00007/AM17          |
| Advance Authorisation No. | 0210206631 dated 22.04.2016   |

**Subject:** Fixation of adhoc norms for Advance Authorisation No. 0210206516 dated 02.03.2016 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s P.K. Agri Link Pvt. Ltd.

**Decision :** NC considered the case as per agenda and observed that the case was rejected by the Committee in M.No.12/85 dated 01.12.2016 on the ground that the export product is "Deoiled Rice Bran Extraction" and import items are Rice Bran and Hexane and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of Advance Authorisation. The Committee consider the case and before further examination, as recommended by the Technical Consultants/Technical Authority decided to seek the following information from the firm;

- i) % oil content in the imported rice bran from foreign supplier.
- ii) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value;
- iii) Copy of the batch log sheet of latest three batches in support of item at (ii) above.

The case stands deferred to 15.11.2018

Case No. M-106

Meeting No. 11/AM19

Date: 27.09.2018

|                                                                                                                                                                              |                                 |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|
| Firm's Name                                                                                                                                                                  | M/s Hemraj Industries Pvt. Ltd. |
| Hqrs. F. No.                                                                                                                                                                 | 01/85/05/00069/AM16/DES.VI      |
| RLA F. No.                                                                                                                                                                   | 02/24/040/00017/AM16            |
| Advance Authorisation No.                                                                                                                                                    | 0210205810 dated 19.05.2015     |
| <b>Subject:</b> Fixation of adhoc norms for Advance Authorisation No. 0210205810 dated 19.05.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" |                                 |



obtained by M/s Hemraj Industries Pvt. Ltd.

**Decision :** NC considered the case as per agenda and observed that the case was rejected by the Committee in M.No.12/85 dated 01.12.2016 on the ground that the export product is "Deoiled Rice Bran Extraction" and import item is Rice Bran and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of Advance Authorisation. The Committee consider the case and before further examination, as recommended by the Technical Consultants/Technical Authority decided to seek the following information from the firm;

- iv) % oil content in the imported rice bran from foreign supplier.
- v) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value;
- vi) Copy of the batch log sheet of latest three batches in support of item at (ii) above.

The case stands deferred to 15.11.2018

**Case No. M-107**

Meeting No. 11/AM19

Date: 27.09.2018

|                                 |                                 |
|---------------------------------|---------------------------------|
| <b>Firm's Name</b>              | M/s Hemraj Industries Pvt. Ltd. |
| <b>Hqrs. F. No.</b>             | 01/85/05/00165/AM16/DES.VI      |
| <b>RLA F. No.</b>               | 02/24/040/00167/AM16            |
| <b>Advance Autorisation No.</b> | 0210206342 dated 14.12.2015     |

**Subject:** Fixation of adhoc norms for Advance Authorisation No. 0210206342 dated 14.12.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran and Hexane" obtained by M/s Hemraj Industries Pvt. Ltd.

**Decision :** NC considered the case as per agenda and observed that the case was rejected by the Committee in M.No.3/85 dated 02.08.2017 on the ground that the export product is "Deoiled Rice Bran Extraction" and import item is Rice Bran and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of Advance Authorisation. The Committee consider the case and before further examination, as recommended by the Technical Consultants/Technical Authority decided to seek the following information from the firm;

- i) % oil content in the imported rice bran from foreign supplier.
- ii) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for



- iii) commercial value;  
Copy of the batch log sheet of latest three batches in support of item at (ii) above.

The case stands deferred to 15.11.2018

**Case No. M-108**

Meeting No. 11/AM19

Date: 27.09.2018

|                           |                                 |
|---------------------------|---------------------------------|
| Firm's Name               | M/s Hemraj Industries Pvt. Ltd. |
| Hqrs. F. No.              | 01/85/05/00058/AM16/DES.VI      |
| RLA F. No.                | 02/24/040/00041/AM16            |
| Advance Authorisation No. | 0210205882 dated 12.06.2015     |

**Subject:** Fixation of adhoc norms for Advance Authorisation No. 0210205882 dated 12.06.2015 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" obtained by M/s Hemraj Industries Pvt. Ltd.

**Decision :** NC considered the case as per agenda and observed that the case was rejected by the Committee in M.No.12/85 dated 01.12.2016 on the ground that the export product is "Deoiled Rice Bran Extraction" and import item is Rice Bran and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of Advance Authorisation. The Committee consider the case and before further examination, as recommended by the Technical Consultants/Technical Authority decided to seek the following information from the firm;

- % oil content in the imported rice bran from foreign supplier.
- Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value;
- Copy of the batch log sheet of latest three batches in support of item at (ii) above.

The case stands deferred to 15.11.2018

  
प्रद्युम्न साहू/PRADYUMNA SAHU  
विदेश व्यापार विकास अधिकारी  
Foreign Trade Development Officer  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
उद्योग भवन, नई दिल्ली  
Udyog Bhawan, New Delhi



**Case No. M-109**

Meeting No. 11/AM19

Date: 27.09.2018

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|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|
| <b>Firm's Name</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | M/s Hemraj Industries Pvt. Ltd. |
| <b>Hqrs. F. No.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | 01/85/05/00039/AM17/DES.VI      |
| <b>RLA F. No.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | 02/24/040/00047/AM17            |
| <b>Advance Authorisation No.</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | 0210206758 dated 15.06.2016     |
| <b>Subject:</b> Fixation of adhoc norms for Advance Authorisation No. 0210206758 dated 15.06.2016 for export of "Deoiled Rice Bran Extraction" against Import of "Rice Bran" obtained by M/s Hemraj Industries Pvt. Ltd.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                 |
| <p><b>Decision :</b> NC considered the case as per agenda and observed that the case was rejected by the Committee in M.No.13/85 dated 27.12.2016 on the ground that the export product is "Deoiled Rice Bran Extraction" and import item is Rice Bran and after extracting of oil from the Rice Bran thus it cannot meet the value addition as required under the policy of Advance Authorisation. The Committee consider the case and before further examination, as recommended by the Technical Consultants/Technical Authority decided to seek the following information from the firm;</p> <ul style="list-style-type: none"> <li>i) % oil content in the imported rice bran from foreign supplier.</li> <li>ii) Quantity and commercial value of rice bran oil extracted from the imported rice bran during manufacturing process and documentary evidence thereof for commercial value;</li> <li>iii) Copy of the batch log sheet of latest three batches in support of item at (ii) above.</li> </ul> <p>The case stands deferred to 15.11.2018</p> |                                 |

Date:13.11.2018

Place: New Delhi

  
 (Pradyumna Sahu)

Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU  
 विदेश व्यापार विकास अधिकारी  
 Foreign Trade Development Officer  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
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